

ACT No. XVIII OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th  
October, 1895.)

An Act to amend the Lower Burma Village Act, 1889, and the Lower Burma Towns Act, 1892.

WHEREAS it is expedient to amend the Lower Burma Village Act, 1889, and the Lower Burma Towns Act, 1892; It is hereby enacted as follows:—

*Lower Burma Village Act, 1889.*

Amendment  
of section 6,  
Act III,  
1889.

1. In section 6, sub-section (1), of the Lower Burma Village Act, 1889, for clause (g) the following shall be substituted, namely:—

“(g) to collect and furnish, upon receipt of payment for the same in advance at such rates as the Deputy Commissioner, with the sanction of the Commissioner, may from time to time fix, guides, supplies of food, carriage and means of transport for any troops or police posted in or near or marching through the village or any servant of the Government travelling on duty and, on the written order of the Deputy Commissioner, for any traveller:

Provided that no headman shall be bound to collect supplies beyond the limits of the village of which he is headman, or to furnish carriage or means of transport for more than twelve hours' journey from such village:

Provided



Provided also that no headman shall requisition for personal service any resident of such village who is not of the labouring class and accustomed to do such work as may be required.

*Explanation.*—A servant of the Government proceeding on or returning from authorised leave shall be deemed to be on duty for the purposes of this clause.”

2. After section 13 of the said Act the following section shall be inserted, namely :—

Insertion of new section after section 13, Act III, 1889.

“13A. (1) Whoever holds a *pwè* in any village, without a license granted by the Deputy Commissioner or by an officer appointed by the Deputy Commissioner in this behalf, or promotes the holding of, or takes part in, a *pwè* held without such license, shall be punished, on conviction by a Magistrate, with imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees, or with both.

Penalty for holding, promoting or taking part in unlicensed *pwès*.

(2) No fee shall be paid on the application for, or on the issue of, the license required by sub-section (1).”

3. In section 22, sub-section (1), clause (a), of the said Act, after the words “conferring on” the words “headmen or on” shall be inserted.

Amendment of section 22, Act III, 1889.

*Lower Burma Towns Act, 1892.*

IX of 1892. 4. In sections 6 and 7 of the Lower Burma Towns Act, 1892, after the word “liable” in each section the words “on conviction by a Magistrate” shall be inserted.

Amendment of sections 6 and 7, Act IX, 1892.

5. After section 7 of the said Act the following section shall be inserted, namely :—

Insertion of new section after section 7, Act IX, 1892. Penalty for holding, promoting

“7A. (1) Whoever holds a *pwè* in any town without a license granted by the Deputy Commissioner or by

by

or taking  
part in un-  
licensed  
*pwès.*

by an officer appointed by the Deputy Commissioner in this behalf, or promotes the holding of, or takes part in, a *pwè* held without such license, shall be punished, on conviction by a Magistrate, with imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees, or with both.

(2) No fee shall be paid on the application for, or on the issue of, the license required by sub-section (1)."